

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition (Civil) No. 330/2021

DR. SACHCHIDA NAND PANDEY

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

Date : 05-12-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.R. SHAH

HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Petitioner(s) Mr. Ashwani Kumar Dubey, AOR

Mr. Saurabh Mishra, Adv.

For Respondent(s) Mr. Abhinav Mukerji, AOR

Mrs. Bihu Sharma, Adv.

Ms. Pratishtha Vij, Adv.

Mr. Akshay C. Shrivastava, Adv.

UPON hearing the counsel the Court made the following
O R D E R

By way of this petition under Article 32 of the Constitution of India, the petitioner has prayed for an appropriate order/direction directing the respondents to follow the Reservation Policy in the admission in Research Degrees Programs and Recruitment of Faculty in the IITs.

In response to the notice issued by this Court, respondent no.1, on behalf of respondent nos.2 to 24, has filed counter affidavit. Learned counsel appearing on behalf of the respondent has pointed out that now in view of the Central Educational Institutions (Reservation in Teachers' Cadre) Act, 2019, the reservation is provided with respect to all the

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Central Educational Institutions including the IITs. The concerned respondents are hereby directed to follow the reservation and act as per the reservations provided under the Central Educational Institutions (Reservation in Teachers' Cadre) Act, 2019.

With this, the Writ Petition stands disposed of.

Pending application(s) shall stand disposed of.

(NEETU SACHDEVA)
ASTT. REGISTRAR-cum-PS

(NISHA TRIPATHI)
ASSISTANT REGISTRAR